



FORM No. - 4

(- See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 480 of 2003

Applicant(s) Bholu Singh Respondent(s) Union of India

Advocate for Applicant(s) M. K. Rengarao Advocate for Respondent(s)

M. Verma, Y. S. P. Babu

Y. Mohanty

NOTES OF THE REGISTRY

G.P.O. for Rs. 50/- fwd.

For Registration Please

25/8/03

S. O. (J)

DR
25/8/03

DR
06.05.03

Defect removed.

For Registration Pl.

26/8/03

DR
S. O. (J)

27.08.03 DR
DR 27/8/03

ORDERS OF THE TRIBUNAL

REGISTER

27/8/2003
Registrars

1. ORDER DATED 29.08.2003.

Heard Mr. Y. S. P. BABU, Learned Counsel appearing for the Applicant and Mr. R. C. Rath, learned Standing Counsel appearing for the Railways; on whom a copy of this original Application had been served.

Applicant's grievance is that the Respondents have not revised his pay in the post of CLM, p.i.e. Rs. 950-1500/- (revised to

75

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Admiss.ion.

AP
28/8/03

Bench.

On. Th. 29. 8.03

Copies of order
alongwith copies of
order sent to all
respects and copies of
said order prepared
for Counsel for
both sides.

DR
12/9/03
S2

Rs. 3050-4590/-) although he has now retired from service. Learned Counsel for the Applicant has also drawn our notice to the letter of the Respondents dated 7.2.2003 (Annexure-3) in which the Respondents have admitted that the pay of the applicant was not revised in the scale of Rs. 950-1500/- (revised to Rs. 3050-4590/-) and had assured the Applicant that they had taken necessary action to carry out necessary revision in his pay scale. Although that promise was held out in February, 2003, till today, the Applicant has not been favoured with the revised pay scale and also the revised pension as a consequence thereof. In view of the aforesaid, it would be sufficient if we dispose of this O.A., at the admission stage, by directing the Respondents to complete the process of revision of pay scale of the applicant, within a period of 90 days and also revise his pension as a consequence thereof and make full and final settlement of his claim of pay and allowances as well as the arrears of pension if any by that time i.e. within a period of 90 days from the date of receipt of a copy of this order.

This original Application is accordingly disposed of at the admission stage. No costs.

Send copies of this order to the Respondents, alongwith original Application and free copies of this order be given to

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O.A.No. 480/2003

learned counsel for both sides.

John
Vice-Chairman 29/8
John
Member (Judicial)